

VACATION BENCH

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA.No.698 of 1997

Dated New Delhi, the 26th day of March, 1997.

HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

N. D. Qureshi  
S/o Late Shri Hafiz Ziauddin  
R/o 30-Park End  
Vikas marg  
NEW DELHI-110092.

... Applicant

By Advocate: Shri V. P. Trikha

versus

Union of India, through

1. Secretary  
Labour, Government of India,  
Shram Shakti Bhawan,  
NEW DELHI-110 001.

2. Director General  
E.S.I. Corporation,  
Panch Deep Bhawan,  
Kotla Road  
NEW DELHI-110 002.

... Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The learned counsel for the applicant, after arguing the matter for some time, wants to withdraw this application with liberty to file a fresh application giving more details and also making specific ~~the~~ relief clause. Therefore, this application is dismissed as withdrawn with liberty to the applicant to file a fresh application.

  
(K. Muthukumar)  
Member(A)

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